

ARB.P. No. 1 of 2013

18-2-2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of learned counsel for the respondents.

List on 4-3-2014 for final hearing.

CHIEF JUSTICE

S.Rynjah

Cont.Cas(C). No. 36 of 2012

18-2-2014

HON'BLE THE CHIEF JUSTICE

Ms. L.Khiangte, Advocate, present for the petitioner.

Mr. S.Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to move the amendment application in order to disclose the names of the alleged contemnors.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

CRP. No. 56 of 2013

18-2-2014

HON'BLE THE CHIEF JUSTICE

Mr.K. Paul, Advocate, present for the petitioner.

Mr. HS Thangkhiew, Sr. Advocate, assisted by Shri N.Mozika, Advocate, present for the respondents.

Heard the parties, Shri Kailash Varma (Petitioner) as well as Smti Kamla Verma (respondent No.2) in person.

In view of the order dated 30-1-2014, since mediators have been directed to make efforts for reconciliation between the parties to the suit (who are family members), and they (mediators) have been allowed 2(two) months' time for reconciliation efforts, as such, it is directed that this matter be listed after 2(two) months.

CHIEF JUSTICE

S.Rynjah

MC(CRP). No. 5 of 2014

18-2-2014

HON'BLE THE CHIEF JUSTICE

Mr.K. Paul, Advocate, present for the petitioner.

Mr. HS Thangkhiew, Sr. Advocate, assisted by Shri N.Mozika, Advocate, present for the respondents.

Heard the parties, Shri Kailash Varma (Petitioner) as well as Smti Kamla Verma (respondent No.2) in person.

In view of the order dated 30-1-2014 passed in CRP No. 56 of 2013, since the mediators are allowed 2(two) months' time to make the efforts for reconciliation between the parties (who are the family members), let this matter be listed after 2(two) months along with CRP No.56 of 2013.

CHIEF JUSTICE

S.Rynjah

MC[WP(C)]. No. 25 of 2014

18-2-2014

HON'BLE THE CHIEF JUSTICE

Mr. K. Paul, Advocate, present for the applicant.

Mr. S.Sen, Advocate, present for the respondents.

This is a misc. application for impleadment in WP(C) No. 13 of 2014, but the same (WP(C) No. 13 of 2014) has already been decided on 14-2-2014.

In the above circumstances, this MC[WP(C)] No. 25 of 2014 is dismissed as infructuous.

CHIEF JUSTICE

S.Rynjah

MC[WP(C)]. No. 27 of 2014

18-2-2014

HON'BLE THE CHIEF JUSTICE

Mr. J.Lalsangliana, Advocate, present for the applicant.

Mr. GA Dkhar, Advocate, present for the respondent.

Learned counsel for the respondent prays for and is allowed to file objection to the impleadment application moved by the applicant, Shri Nasir Nongrum in WP(C) No. 1 of 2014.

List along with WP(C) No. 1 of 2014.

CHIEF JUSTICE

S.Rynjah

MC[WP(C)]. No. 28 of 2014

18-2-2014

HON'BLE THE CHIEF JUSTICE

Mr. K.Paul, Advocate, present for the applicants.

Mr. S.Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the applicants states that he does not press the application.

Therefore, this MC[WP(C)] No. 28 of 2014 is dismissed as not pressed.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 6 of 2014

18-2-2014

HON'BLE THE CHIEF JUSTICE

Mr. JM Thangkhiew, Advocate, present for the petitioner.

Mr. VGK Kynta, Sr. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 35 of 2014

18-2-2014

HON'BLE THE CHIEF JUSTICE

Ms. SG Momin, Advocate, present for the petitioners.

Mr. S.Dey, Advocate, present for the respondents No.1 to 3.

Issue notice to respondent No. 4(Smt. Kenolla Ch. Marak) and respondent No. 5 (Shri. Etarson A. Sangma) who may file their counter affidavits within a period of 4(four) weeks.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 305 of 2013

18-2-2014

HON'BLE THE CHIEF JUSTICE

Mr. VK Jindal, Sr. Advocate, assisted by Shri S.Dey, Advocate, present for the petitioner.

Ms. F.K.Syiemiong, Advocate, present for the respondents.

Rejoinder affidavit has been filed on behalf of the petitioners. Same be taken on record.

List this tax matter before the Division Bench on 26-2-2014.

CHIEF JUSTICE

S.Rynjah

